BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

OA NO. 122/2026

IN THE MATTER OF

Shakil Saifi & Ors Applicants

Versus

State of Uttar Pradesh & Ors Respondents

INDEX

S.NO.	Particulars	Page No.
1.	Additional Affidavit on behalf of Applicant no.1	2-5
2.	**Annexure A/22 (colly)** RTI Application dated 16.01.2026 and the reply dated 12.02.2026	6-9

Place: New Delhi

Dated: 24.03.2026

FILED BY:-

RAHUL KHURANA (AoR) & HASIL JAIN
Advocates
Off: A-174 A, Defence Colony
New Delhi-110024
rkhuranalegal@gmail.com, advjain25@gmail.com
9811894060, 7838707338

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

OA NO. 122 /2026

IN THE MATTER OF

Shakil Saifi & Ors Applicants

Versus

State of Uttar Pradesh & Ors Respondents

ADDITIONAL AFFIDAVIT FOR PLACING ON RECORD RTI REPLY DATED 12.02.2026 RECEIVED FROM OFFICE OF DEPUTY COMMISSIONER GRAMEEN COMMISSIONERATE GHAZIABAD.

Most Respectfully Showeth:

1. That the Applicant no.1 along with other Applicants has filed Original Application no. 122 of 2026 and the same is listed on 25.03.2026 for hearing before the Hon'ble Tribunal.

2. That after filing of the said Application the Applicant no.1 received the RTI reply dated 12.02.2026 from Office of Deputy Commissioner Grameen Commissionerate Ghaziabad wherein facts related to the subject matter issue has been stated.

   The copy of the RTI Application dated 16.01.2026 and the reply dated 12.02.2026 is annexed as **ANNEXURE A/22 (colly)**.

PRAYER

It is therefore humbly prayed before the Hon'ble Tribunal to kindly take on record the RTI reply dated 12.02.2026 received from Office of Deputy Commissioner Grameen Commissionerate Ghaziabad.

Dated. 24.03.2026

Applicant no.1
Shakil Saifi

Through

Counsel

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

IN-UP71064114358752Y

Certificate No.	:	IN-UP71064114358752Y
Certificate Issued Date	:	24-Mar-2026 10:23 AM
Account Reference	:	NEWIMPACC (SV)/ up14098304/ LONI/ UP-GZB
Unique Doc. Reference	:	SUBIN-UPUP140983043744740692655 4Y
Purchased by	:	SHAKIL SAIFI
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	SHAKIL SAIFI
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SHAKIL SAIFI
Stamp Duty Amount(Rs.)	:	10 (Ten only)

सत्यमेव जयते

मनीष गुप्ता स्टाम्प वेन्डर लोनी तहसील कम्पाउन्ड लाईसेन्स नं. 49

NOTARY Mehar Chand Paul Advocate Ghaziabad Regn. No. 13416 GOVT. OF INDIA

Please write or type

NOTARY Mehar Chand Paul Advocate Ghaziabad Regn. No. 13416 GOVT. OF INDIA

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

OA NO. _____/2026

IN THE MATTER OF

Shakil Saifi & Ors — Applicants

Versus

State of Uttar Pradesh & Ors — Respondents

AFFIDAVIT

I, Shakil Saifi S/o Sharif Saifi aged about 40 years R/o House no.61 Sunita Vihar, Loni Dehat P.O. Loni District Ghaziabad Uttar Pradesh 201102 do hereby solemnly affirm and declare as under:

1. That I am the Applicant in the Original Application and well being and acquainted with facts and circumstances of the case and thus competent to swear this affidavit.

2. That the accompanying Additional Affidavit seeking placing of RTI documents on record has been drafted by my counsel under my instructions and contents thereof have been read over and explained to me in my vernacular which are true and correct to my knowledge, the contents thereof may kindly be read as part and parcel to this affidavit also and not repeated herein.

3. The contents as stated above are true and correct to my knowledge and belief.

DEPONENT

Verification

It is verified at _____on____that the contents of the present Affidavit are true and correct and nothing has been concealed therefrom.

DEPONENT

ATTESTED

Notary Public

24 MAR 2026.

Mehar Chand Paul

Ghaziabad Regn. No. 13416

ANNEXURE A/22 (colly)

16-01-2026
~~29.12.2025.~~

To,
The Public Information Officer/District Magistrate
Ghaziabad Raj Nagar, Ghaziabad,
Uttar Pradesh 201001
Phone:- 91-120-2824416 dmgha@nic.in

SUB: Application under section 6(1) seeking information under the Right to Information Act 2005

1. The Applicant is seeking the following information from this Office.

a) A firecracker explosion occurred on 23.09.2023 at a factory/Unit run by persons named Rahish Ahmad Urf Rahishu S/o Laeek and Sharik S/o Asgar, at a House near Pani ki Tanki, Police Chowki Roop Nagar, PS Loni, District Ghaziabad. (Reference- FIR No. 791 of 2023 PS Loni District Ghaziabad). In the said incident 7 persons died and several others got injured. Whether the said factory/Unit has been granted License under the Explosives Act 1884?

b) If License under the Explosives Act 1884 has been granted, then provide the copy of the License granted to the firecracker factory run by Rahish Ahmad Urf Rahishu S/o Laeek and Sharik S/o Asgar under Police Station Loni, District Ghaziabad.

c) Who were the persons died and injured in the firecracker explosion occurred on 23.09.2023 at the factory/Unit run by a persons named Rahish Ahmad Urf Rahishu S/o Laeek and Sharik S/o Asgar, at a House near Pani ki Tanki, Police Chowki Roop Nagar, PS Loni, District Ghaziabad.?

d) Whether any compensation/financial assistance has been provided by the Govt/District Magistrate to the family of deceased persons and to the injured persons.?

Please provide the above information within 15 days from the receipt of information.

That the Applicant is attaching the fee of Rs 10/- through Postal Order no. 362448 dated 16.1.26 in favour of PIO/District Magistrate. The Applicant undertakes to provide the requisite **fee as directed by** this Office.

Rajiya Begam
W/o Mohd Sareef Saife,
House No. 201,
Near Pani ki Tanki Roop Nagar,
Loni Dehat, Ghaziabad
Uttar Pradesh 201102
M. 8448068744

कार्यालय पुलिस उपायुक्त ग्रामीण कमिश्नरेट गाजियाबाद।

पत्रांकः-353/05/(60)/2026 दिनांकः-फरवरी, 12, ,2026

प्रेषक,

राज्य लोक सूचना अधिकारी(पुलिस)
कार्यालय पुलिस उपायुक्त ग्रामीण, गाजियाबाद।
दूरभाष सं0-0120-2854015

सेवा में,

श्रीमती रजिया बेगम पत्नी मौ0शरीफ सैफी,
पता-म0नं0-201,नियर पानी की टंकी रुपनगर लोनी गाजियाबाद।

सूचना का अधिकार अधिनियम-2005 की धारा-6(1) के अधीन सूचना उपलब्ध कराये जाने के सम्बंध मे अधोहस्ताक्षरी को सम्बंधित, क्रमांक पत्रांक-सं0-353/05/(60)2026 पर पंजीकृत आवेदन दिनांक 29.01.26 का संदर्भ ग्रहण करने का कष्ट करें।

आप द्वारा प्रेषित मूल आवेदन दिनांक-23.01.2026 के क्रम मे,सहायक पुलिस आयुक्त लोनी कमिश्नरेट गाजियाबाद के पत्र दिनांक- 10.02.2026 द्वारा प्राप्त सूचना मूलरूप में संलग्न कर प्रेषित है।

उल्लेखनीय है कि "उ0प्र0 में सूचना का अधिकार अधिनियम के अन्तर्गत आवेदनों/प्रथम अपीलों को आनलाइन प्राप्त कर निस्तारित किये जाने हेतु एक वैब पोर्टल https://rtionline.up.gov.in विकसित किया गया हैं। भविष्य में जनसूचना के लिए आवेदन/प्रथम अपील करने हेतु आप उक्त वैब पोर्टल का उपयोग कर सकते हैं।"

यदि आप उपर्युक्त सूचना से सन्तुष्ट नही हैं तो सूचना अधिकार अधिनियम की धारा 19(1) के अधीन इस पत्र के प्राप्त होने के दिनांक से 30 दिन के भीतर प्रथम अपीलीय अधिकारी के समक्ष प्रथम अपील दायर कर सकते हैं, जिनका पता निम्नवत हैः-

प्रथम अपीलीय अधिकारी/अतिरिक्त पुलिस आयुक्त,
कार्यालय पुलिस आयुक्त, गाजियाबाद।
दूरभाष संख्या 0120-28207581
संलग्नः- यथोपरि 03 दर्क

12/2/26
(सुरेन्द्र नाथ तिवारी)
जनसूचना अधिकारी।
पुलिस उपायुक्त ग्रामीण
कमिश्नरेट गाजियाबाद।

पुलिस उपायुक्त ग्रामीण
जनसूचना अधिकारी (पुलिस)
कमिश्नरेट गाजियाबाद।

कृपया आप अपने पत्रांक:353/05(60)/26, का सन्दर्भ ग्रहण करने का कष्ट करें, जो आवेदक श्री रजिया बेगम पत्नी मौ0 शरीफ निवासी नियर पानी की टंकी रूपनगर लोनी गाजियाबाद द्वारा जनसूचना अधिकार अधिनियम 2005 के अर्न्तगत निर्धारित विन्दुओ पर मॉगी गयी सूचना उपलब्ध कराये जाने विषयक है।

उपरोक्त सन्दर्भ मे **थाना प्रभारी लोनी** कमिश्नरेट गाजियाबाद द्वारा उपलब्ध करायी गयी सूचना संलग्न कर सादर प्रेषित है।

संलग्नक–यथोपरि।
पत्रांक–एसीपी लोनी–ज0सू0
दिनांकः–फरवरी . 2026

10/02/26
(सिद्धार्थ गौतम)
सहायक पुलिस आयुक्त
लोनी गाजियाबाद

रिपोर्ट थाना लोनी कमिश्नरेट गाजियाबाद

सेवा मे,

श्रीमान जन सूचना अधिकारी महोदय,

जनपद गाजियाबाद।

विषय - पत्रांक सं0- 353/05 (60)/2026 दिनांक 29/01/2026 आवेदिका रजिया बेगम पत्नी मौ0 शरीफ निवासी- म0नं0 नियर पानी की टंकी, रूपनगर लोनी गा0बाद द्वारा सूचना का अधिकार अधिनियम 2005 द्वारा माँगी गई सूचना विषयक।

महोदय,

निवेदन है कि 353/05 (60)/2026 दिनांक 29/01/2026 आवेदिका रजिया बेगम पत्नी मौ0 शरीफ निवासी- म0नं0 नियर पानी की टंकी, रूपनगर लोनी गा0बाद द्वारा सूचना का अधिकार अधिनियम 2005 के अन्तर्गत मांगी गई सूचना निम्मनवत है-

1. दिनांक 23.09.2023 को जिस पटाखे की फैक्ट्री में विस्फोट हुआ था वह अवैध थी जिसको Explosive Act 1884 के अंतर्गत लाइसेंस प्राप्त नहीं था।
2. फैक्ट्री चालक के पास पटाखे बनाने के सम्बन्ध में कोई भी लाइसेंस नहीं था।
3. दिनांक 23.09.2023 को हुई घटना में 1. अलीशा पुत्री शकील 2. अलीना पुत्री शकील 3. शाहिस्ता पत्नी शकील 4. नूरी पत्नी जफीर 5. गीता पत्नी सोनू 6. इमरान पुत्र फिरोज एवं 7. मेहविश पत्नी फिरोज की मृत्यु हो गयी थी।
4. उक्त सूचना का सम्बन्ध थाना लोनी से नहीं है।

03/02/26

थानाध्यक्ष

थाना–लोनी

कमिश्नरेट गाजियाबाद